

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) No. 10 of 2019

IN THE MATTER OF:

The Registrar of Companies Maharashtra, Mumbai **...Appellant**

Vs

Acadia Hotels and Resorts LLP & Ors. **...Respondents**

Present:

For Appellant: Mr. Kamal Kant Jha, Senior Panel Counsel.

For Respondents: Mr. Akhil Nene, Advocate.

O R D E R

19.07.2019: Mr. Kamal Kant Jha, Senior Panel Counsel representing the Appellant – ‘Registrar of Companies Maharashtra, Mumbai’ submits that he has been engaged yesterday only. He seeks for and is allowed three weeks’ time to file vakalatnama and rejoinder affidavit. An advance copy of the rejoinder be provided to learned counsel for the Respondent.

Post the matter on **8th August, 2019** on top of the list.

(Justice Bansi Lal Bhat)
Member (Judicial)

(Mr. Balvinder Singh)
Member (Technical)

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